

24.08.2015.

List revised. No one is present on behalf of the applicant.

Vide order dated 06.07.2015, it was directed to provide Bench copy even till date the bench copy has not been provided by the learned counsel for the applicant.

Today, neither any request for pass-over nor there is any request for an adjournment. It appears that applicant is not interested in perusing this case. Accordingly, O.A. is dismissed in default and for non-prosecution.

JMK
(O.P.S. Malik)
Member (A)

VR&A
(Navneet Kumar)
Member (J)

Amit/-

*or
Copy sent to O.A.
Served 26.8.15
from P.C.U.C.L.
26.8.15*